

EXTRAORDINARY

REGD. NO. JK—33



**THE  
JAMMU & KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a  
separate compilation.

**PART III**

**Laws, Regulations and Rules passed thereunder.**

GOVERNMENT OF JAMMU AND KASHMIR,  
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND  
PARLIAMENTARY AFFAIRS.

(Legislation Section)

Srinagar, the 16th May, 2018.

The following Ordinance as promulgated by the Governor on  
16th May, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR PROTECTION OF CHILDREN  
FROM SEXUAL VIOLENCE ORDINANCE, 2018**

(Ordinance No. II of 2018)

[16th May, 2018.]

Promulgated by the Governor in the Sixty-ninth Year of the Republic  
of India.

An Ordinance to protect children from sexual violence including offences of sexual assault, sexual harassment and pornography and to provide for establishment of Special Courts for trial of such offences and for matters connected therewith or incidental thereto.

Whereas, the State Legislature is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now, therefore, in exercise of the powers conferred by section 91 of the Constitution of Jammu and Kashmir, the Governor is pleased to promulgate the following Ordinance :—

## CHAPTER I

### Preliminary

1. *Short title, extent and commencement.*—(1) This Ordinance may be called the Jammu and Kashmir Protection of Children from Sexual Violence Ordinance, 2018.

(2) It shall come into force at once.

2. *Definition.*—In this Ordinance, unless the context otherwise requires,—

- (a) “aggravated penetrative sexual assault” has the same meaning as assigned to it in section 5 ;
- (b) “aggravated sexual assault” has the same meaning as assigned to it in section 9 ;
- (c) “armed forces or security force” means armed forces or security forces of the Union or the State police forces (including armed constabulary constituted under State laws to aid the civil powers of the State) ;
- (d) “child” means any person below the age of eighteen years ;

